

1	2	3	4
MCL	22,060	22,642	22,923
NEC	5,098	4,894	4,826
SUB TOTAL	649,910	634,695	630,285
NON-COAL PRODUCING			
OMPDIL	4,180	4,086	3,982
CIL (HQS)	1,658	1,614	1,567
DANKUNI COAL	696	698	701
COMPLEX (DCC)			
SUB TOTAL	6,534	6,398	6,250
GRAND TOTAL	655,944	641,093	636,535
SCCL	114,971	114,496	113,823

(c) and (d). Yes, Sir. There has been overall reduction of manpower in CIL & SCCL and reasons thereof were natural wastage, resignation, and voluntary retirement scheme (Bureau of Public Enterprises) and voluntary retirement against other schemes.

(e) Preventive steps as laid down in detail in the Coal Mines Regulations 1957, directives of Directorate General of Mines Safety, Expert Committee recommendations as also in the recommendations of various Courts of Inquiry, Safety Conferences, etc. are adopted by the mine managements. For better observance of these steps, Government is promoting self-regulation by coal companies through internal safety audits, workers participation in safety management, tripartite/bipartite reviews at various levels, training and retraining of work persons, observance of safety weeks and safety campaigns and national safety awards.

[English]

Capital Investment

5711. SHRI HARIN PATHAK : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are considering a proposal for constituting a board to monitor capital investment at district level in the country; and

(b) if so, the details thereof ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Government at present do not have such a proposal.

(b) Does not arise in view of reply to (a) above.

[Translation]

Illegal Mining of Coal

5712. SHRI VIRENDRA KUMAR SINGH : Will the Minister of COAL be pleased to state :

(a) whether illegal coal mining on large scale is going on in the forest areas of Bihar and other States;

(b) if so, the details thereof; and

(c) the steps taken by the Government to stop such illegal coal mining ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b). Illegal coal mining is not taking place on a large scale in the forest areas within the leasehold areas of the subsidiary companies of CIL.

(c) Following steps are taken by the CIL subsidiaries to check illegal mining :

- (i) As far as possible, the exposed coal faces in unused/abandoned quarries and underground abandoned workings are blocked with debris.
- (ii) The Central Industrial Security Force (CISF) and the company's security personnel regularly patrol the areas where illegal mining have been reported earlier. The CISF in association with local police, also conduct raids on illegal mining sites wherever information reaches the authorities.
- (iii) On receipt of information on illegal mining and after preliminary enquiry, a First Information Report is filed with the local police.
- (iv) The coal companies maintain close liaison with the State/District authorities and the police to keep a check on illegal mining.
- (v) Surprise checks and raids are conducted by the security staff of the coal companies.

Losses to P.N.B.

5713. SHRI O.P. JINDAL : Will the Minister of FINANCE be pleased to state :

(a) whether the Punjab National Bank has suffered a loss of Rs. 95 crores during 1995-96 as has been reported in the *Nav Bharat Times* dated August 19, 1996;

(b) if so, the details thereof and the reasons therefor;

(c) the details of other public sector banks which have suffered losses during 1995-96 and the quantum of loss so suffered by them individually; and

(d) the concrete steps proposed to be taken to check the losses in the public sector banks ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b). Punjab National Bank has reported that it has shown a net loss of Rs. 95.92 crores during 1995-96 mainly due to higher provisions towards depreciation on investment.

(c) The details of other public sector banks which had shown net losses during 1995-96, as reported by Reserve Bank of India (RBI) are given below :

Name of the Bank	Net Loss (Rs. in crores)
State Bank of Saurashtra	230.31
Central Bank of India	73.55
Indian Bank	1336.40
Punjab & Sind Bank	132.10
UCO Bank	236.66
United Bank of India	234.46
Vijaya Bank	250.95

(d) Government/RBI have taken various steps to improve the overall functioning of banks. Based on the discussion with the top executives of banks for finalising performance commitments, specific advice was given on matters relating to strengthening of credit management to improve the quality of assets, toning up of internal control and other measures that facilitate the improvement of bank's health. Banks reporting operating and net losses are precluded from incurring fresh capital expenditure, fresh recruitment etc. It is also being continuously impressed upon the banks to make every effort for reduction of Non-performing assets to certain targetted levels. The setting up of Debt Recovery Tribunals is also expected to help banks in recovering certain disputed or defaulted dues.

[English]

Computerisation in DGCIS

5714. SHRI P. R. DASMUNSI : Will the Minister of COMMERCE be pleased to state :

(a) whether office of the Directorate General of Commercial Intelligence and Statistics, Calcutta has been completely computerized;

(b) if so, whether the upto date figures of import and export of the country for every month is now available instead of quarterly figures; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) to (c). The Office of Directorate General of Commercial Intelligence and Statistics has not yet been completely computerised although the services of mainframe computer

are being used. Presently, DGCIS releases provisional foreign trade data on aggregate exports and imports within one month for the reference month. Provisional data on imports and exports by major commodity groups/countries and ports are released monthly in the form of a bulletin at the 2-digit level.

Fuel Linkage to Thermal Power Stations

5715. DR. RAMKRISHNA KUSMARIA : Will the Minister of COAL be pleased to state :

(a) whether the Coal India Ltd. is reviewing its long term fuel linkages with 33 thermal power projects in the country;

(b) whether managements of some of these thermal power projects are reluctant to pay the earnest money demanded by the C.I.L.;

(c) if so, the details thereof; and

(d) the present position in this regard and the action proposed to be taken by the C.I.L. in those cases in which earnest money is not received by it ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) to (d). Long-term coal linkages for Thermal Power Stations are considered by the Standing Linkage Committee (Long-term) functioning in the Ministry of Coal. Wherever long-term coal linkages are agreed subject to conclusion of a fuel supply agreement, power plants are required to enter into such an agreement with the Coal Companies.

CIL Board has reviewed the matter concerning fuel supply agreements and with the approval of the Board, CIL has *inter-alia* framed a policy that Independent Power Producers (IPPs) would have to pay earnest money equivalent to one month's value of coal supplies at the time of execution of the fuel supply agreement. Since no fuel supply agreement with any IPP has so far been executed, the occasion to pay earnest money has so far not arisen. IPPs with whom fuel supply agreement has been initiated have been told about the need for payment of earnest money.

[Translation]

Textile Units

5716. PROF. RASA SINGH RAWAT :
SHRI ASHOK PRADHAN :

Will the Minister of TEXTILES be pleased to state :

(a) the status of Rajasthan, Uttar Pradesh and Gujarat in Textile industry of the Country;

(b) the number of units producing Handloom, Powerloom, synthetic yarn, readymade Garments, Cotton cloth, Hosiery & Khadi and the quantum of various type of clothes produced by them in these States;